

(f) The concerned State Governments have taken up employment generation programmes, acceleration of water supply programmes, transportation of drinking water to areas where a source of drinking water is not available, transportation of fodder from surplus areas to the drought affected areas for cattle conservation etc. The Central Government has, besides providing technical and financial assistance to the States for improving rural water supply, also launched a 'Technology Mission on Drinking Water in Villages and Related Water Management'. The areas selected for taking up Mini-Mission Pilot Projects under the Technology Mission in 1986-87 also include areas known for prolonged drought, such as Kutch in Gujarat, Jhabua in Madhya Pradesh, Gulbarga in Karnataka, Mirzapur in Uttar Pradesh and Bankura in West Bengal.

**Central Vigilance Commission's Observations on DDA**

\*8. DR. T. KALPANA DEVI:

SHRIMATI N. P. JHANSI  
LAKSHMI:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) what action has been taken on the observations made in the 22nd Report of the Central Vigilance Commission in regard to various irregularities committed in the Delhi Development Authority;

(b) whether responsibility has been fixed on individual officers for the various lapses pointed out by the commission; and

(c) if so, the action taken against the guilty officials?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI): (a) to (c). Arising out of the Central Vigilance Commission's 22nd Report, the Chief Technical Examiners' Organisation under the Central Vigilance Commission has brought to the notice of the Delhi

Development Authority six cases of irregularities in the works executed by that Authority.

Investigations were started by the DDA in all the six cases to fix the responsibility on individual officers. These have been completed in one case and are at various stages of progress in the remaining five cases. In the one case where investigations have been completed, major penalty proceedings have been initiated against five engineers.

**Lockout in National Herald Group of Publications**

\*9. SHRI G. BHOOPATHY: Will the Minister of LABOUR be pleased to state:

(a) whether Union Government have received any representation from the journalists and other employees of the National Herald group of publications regarding their sufferings due to lock-out in the papers; and

(b) if so, the action taken by Government in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): (a) Yes, Sir.

(b) The representation was forwarded to the Government of Uttar Pradesh, the appropriate Government in this case, for necessary action. According to the State Government, the dispute was amicably resolved, with the management signing a settlement with the union concerned on 12.8.1986.

**Upliftment of Women Labour Force**

\*10. SHRI PARASRAM BHARDWAJ: Will the Minister of LABOUR be pleased to state:

(a) whether the State Labour Ministers Conference held recently discussed the